

would emphasize Hindi as our official Language. Our country is known for its diversity, and there are so many languages older than Hindi. We can go ahead by developing all languages, but the pace of replacing English with Hindi is very slow. The Government should develop all the regional languages of the country, but Hindi should replace English as official language. Unless this problem is taken as a duty, the problem cannot be solved.

Time and again there is a demand to include some languages in the eighth schedule, such as Manipuri and moreover, it is a separate state but the Government has not included it in the eighth schedule. There have been demands for including languages such as Nepali, Maithili, Bhojpuri, Santhali, Rajasthani, Dogri and Konkani in the eighth schedule but nothing has been done in this regard. For a big country with a population of 85 crores, inclusion of these languages in the VIII Schedule is not a big thing. Along with the development of different languages we can do something in field of Hindi so that it also acquires a variety. Ours is a country of variety of languages, communities and cultures. Its beauty is made up of this diversity.

Lastly, I would say that in the Hindi version of the President's Address the fundamental principles of democracy, secularism and socialism have rightly been mentioned, but the word 'secular' is not correctly translated as "Dharmanirpekshita" A person like who is irreligious but not infidel, does not believe in secularism but the harm it has done to religion, democracy, secularism and socialism are given in the Preamble of the constitution and the President has been prompted to speak against the constitution. I think it is a sort of disrespect. Most of the scholars of Hindi consider it their fundamental write to speak incorrect Hindi therefore there cant be a standardization of Language. With these words I conclude my speech.

So the country should not become aimless as is evident from the Presidential address because it does not say anything about the policies. He should have a little courage and take some steps for the good of the people. The prices should be reduced and brought under control. This way he will feel pleased to speak and we will also be delighted when we will speak, and we shall have to support whatever he says, inspite of a lack of will to do so. Such incidents have occurred in the past also whenever there was a minority Government, e.g., when banks were nationalised or privy purse was abolished. People had to support certain issues unwillingly. So, some steps should be taken for the welfare of the people. There seems to be no sense the way the present Government is continuing in spite of taking antipublic steps. The present Government should not continue in office if no steps are to be taken to get rid of these burning problems. With these words I conclude my speech.

17.13 hrs.

STATEMENT BY MINISTER

Dessolution of the Legislative Assem- bly of Pondicherry

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I wish to apprise the Hon'ble Members of this august House on the political developments that took place in the Union territory of Pondicherry, in the recent past.

In December, 1990 there was a split in the Janta Dal unit of the Union territory of

[Sh. Subodh Kant Sahay]

Pondicherry and three of the four Janta Dal Members in the Legislative Assembly withdrew their support to the Ministry headed by Shri D. Ramachandran of DMK, reducing it to minority. The Independent Member also withdrew his support from the Government. In view of these developments, the Lieutenant Governor of Pondicherry asked the Chief Minister to prove his strength. The Chief Minister Shri D. Ramachandran agreed to have the test of the majority on the floor of the House on 27th December, 1990. He, however, submitted the resignation on behalf of his Cabinet colleagues and himself on the same day before the meeting of the House. The Lieutenant Governor sent his report to the President accordingly recommending the suspension of the Assembly in view of the prevailing political situation in the Union territory. After considering the report of the Lieutenant Governor, the President issued an Order on 12th January, 1991 in exercise of powers conferred under section 51 of the Government of Union Territories Act, 1963 suspending certain provisions of the said Act and also suspending the Legislative Assembly for a period of six months.

The Lieutenant Government of Pondicherry has further sent a report on the 26th February, 1991 on the political situation in the Union territory. He has *inter alia* indicated that none of the parties has staked its claim for forming the Government either of its own or with the support of other parties. The Lieutenant Governor has further mentioned that no "Patch-up" among the political parties and groups has been possible because of the inability to come to some understanding about sharing of power. He has, therefore, opined that maintaining the *status quo* any longer would only accentuate the present conditions of uncertainty. In the circumstances, the Lt. Governor has expressed the view that there seems to be no

alternative but to dissolve the Assembly and hold fresh elections.

The Governor's report was received on 26.2.1991 and examined. With the approval of the Minister of State and Prime Minister (Home Minister) a Note for the Cabinet was submitted by the Ministry of Home Affairs on 28.2.91. Approval of the Cabinet was received on Saturday the 2nd March, 1991 (afternoon). Necessary papers along with the Cabinet's decision were submitted to the President's Secretariat the same day in the evening.

Meanwhile in a further communication dated 2.3.1991 to the President, the Lt. Governor has intimated that Shri D. Ramachandran has requested that he be invited to form Government as he has support of sixteen members of the Assembly. After taking into consideration all relevant factors the Lt. Governor reiterated his recommendations made earlier in his report dated 26th February, 1991.

Considering the recommendations of the Lt. Governor and having satisfied that the situation continues to be such that the administration of the Union Territory of Pondicherry cannot be carried on in accordance with the provisions of the Government of Union Territories Act, 1963, the President has issued an Order on 4th March, 1991, in modification of his earlier Order dated the 12th January, 1991 dissolving the Legislative Assembly of the Union Territory of Pondicherry.

I also lay on the Table of the House copies of both the Orders of the President referred to above.

[Translation]

SHRI BHOGENDRA JHA (Madhubani):
Sir, this decision is totally unjust. During the course of the discussion on the Presidential

Address today on 4th itself and it was decided that the Assembly would be kept under suspended animation. Now they are saying that the dissolution of the House is inevitable while a particular party is claiming that it has majority support to from the Government. This is such an atrocious step that it seems that a Government which is itself based on minority support is dissolving State Assemblies all over the country and murdering democracy.....(*Interruptions*). First it happened in Assam, then it was Tamil Nadu and now it is Pondicherry. After all what is the meaning of all this? (*Interruptions*) This Government has not taken any step that could be contributed as a creative work towards nation building. Dissolution of State Assemblies is the only thing they have done upto now. Is this the way to work?.....(*Interruptions*)

SHRI. SHOPAT SINGH MAKKASAR (Bikaner): Is this democracy or a joke?

MR. DEPUTY SPEAKER: Shri Makkasar, you are expressing your views on the Presidential Address. You can do this when it is your turn to speak. If the need arises he will reply to your query.

[*English*]

Please take your seat.

[*Translation*]

SHRI. BHOGENDRA JHA: Sir, we boycott the proceedings now but will come later to speak. It is an atrocious step on the part of the Government. It seems as if this Government has nothing to do except dissolving State Assemblies (*Interruptions*) This is a dangerous trend.....(*Interruptions*)

[*English*]

DR. BIPLAB DASGUPTA(Calcutta South): We want a categorical assurance

from this Government that they will not topple any more governments. This should not be allowed to continue with this.....(*Interruptions*)

[*Translation*]

SHRI SHOPAT SINGH MAKKASAR: This is Molestation of democracy.

[*English*]

MR.DEPUTY SPEAKER: This is not correct. This is not the way to do it.

(*Interruptions*)

SHRI BASUDEB ACHARIA(Bankura): It is highly surprising. Democracy is being murdered by them. Now you will topple the Government in Bihar.

[*Translation*]

SHRI SUBODH KANT SAHAY: Sir, all this has been done so that a Government can be formed there. But only when the Lt. Governor's report was received, combinations being made. It was our full intention that a Government be formed there..... (*Interruptions*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): There will be no peace till this Government is disbanded. That is the only ideal answer..... (*Interruptions*) Is your Government stable? Have you got the mandate? What moral authority do you have to topple the State Governments? Tomorrow if the DMK Government comes back to power, what will you do?

(*Interruptions*)

[Translation]

SHRI HARI KISHORE SINGH (Sheohar): Did the Hon. President recommend the dissolution of the Assembly.

SHRI SUBODH KANT SAHAY: There is such a report. (*Interruptions*)

[English]

DR. BIPLAB DASGUPTA: There must be some discussion on this right now. It cannot continue like this.

MR. DEPUTY SPEAKER: You can include this point also while speaking on the motion.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: This is what is described as rape of democracy.

SHRI BASUDEB ACHARIA: We will not allow this House to run in this way.

SHRI SATYAGOPAL MISRA (Tamluk): What is going on Goa? Let them tell.....(*Interruptions*)

SHRI BASUDEB ACHARIA: Their next step is to topple Bihar Government. They have only one line programme. They want to destabilise everything.....(*Interruptions*)

MR. DEPUTY SPEAKER: You please take your seats. If you want a discussion on this point, you can discuss it.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: We want to defend democracy and there is no other way to defend democracy. (*Interruptions*)

SHRI BASUDEB ACHARIA: They have only one programme and that is to topple the State Governments. Now, they will topple the Government of Bihar also. (*Interruptions*)

[Translation]

S. ATINDER PAL SINGH (Patiala): Sir, if democracy is to survive in this country, a provision should be made in the Constitution that Central Government can not dissolve any State Assembly. Such a provision will check the recurrent dissolution of State Assemblies by the Centre. Sir, such a step is necessary because it is the duty of this House to act as protector of democracy. (*Interruptions*)

MR. DEPUTY-SPEAKER: Under which rule can we do so?

(*Interruptions*)

[English]

SHRI P.R. KUMARAMANGALAM: Mr. Deputy Speaker, Sir, that is the case where the Government resigned after some Members withdrew their support. (*Interruptions*) You know how much of untruth you are saying.

SHRI NIRMAL KANTI CHATTERJEE: Are you not ashamed that your Leader is under surveillance? (*Interruptions*)

SHRI P.R. KUMARAMANGALAM: Why are you scared of elections?

SHRI TARIT BARAN TOPDAR (Barackpore) : We are not afraid of elections.

MR. DEPUTY SPEAKER: Mr. Kumaramangalam, why are you interfering?

(Interruptions)

SHRI SATYAGOPAL MISHRA: We will not allow the House to continue.

SHRI TARIT BARAN TOPDAR: Today, the House should adjourn and tomorrow, the House should discuss this item. With a strength of only 54 members, you are dismissing the State Governments.

DR. BIPLAB DASGUPTA : Before toppling any more Government, the Central Government must go.

(Interruptions)

MR. DEPUTY SPEAKER: Please don't do like this.....please.

(Interruptions)

SHRI SATYAGOPAL MISRA: Sir, please go through this statement. *(Interruptions)*

SHRI BASUDEB ACHARIA: He has reiterated the earlier recommendation. What was the earlier recommendation? *(Interruptions)*

[Translation]

SHRI SUBODH KANT SAHAY: The Lt. Governor recommended dissolution on the 26th of February. On 28th of February the report was circulated to the Cabinet and then sent to the President. Meanwhile rumors were floated that the Assembly was being dissolved and this prompted a particular party to claim that it had majority support to from the Government..... *(Interruptions)* The dissolution cannot take place after a Government has been formed.

(Interruptions)

[English]

SHRI TARIT BARAN TOPDAR (Bar-

rackpore): Why was this not indicated when the House was in Session?

(Interruptions)

MR. DEPUTY SPEAKER: Please go to your seats.

(Interruptions)

MR. DEPUTY SPEAKER: Please take your seats.

(Interruptions)

MR. DEPUTY SPEAKER: Please go to your seats.

(Interruptions)

MR. DEPUTY SPEAKER: Please go to your seats

(Interruptions)

MR. DEPUTY SPEAKER: Please take your seats.

(Interruptions)

MR. DEPUTY SPEAKER: Please go back to your seats.

(Interruptions)

MR. DEPUTY SPEAKER: Please go back to your seats.

(Interruptions)

MR. DEPUTY SPEAKER: Please take your seats.

(Interruptions)

MR. DEPUTY SPEAKER: Nothing is being recorded.

*(Interruptions)***

MR. DEPUTY SPEAKER: During the course of your speeches you can criticize; not like this.

*(Interruptions)***

MR. DEPUTY SPEAKER: You can criticize the Government in your speeches. But whatever you are speaking from the well of the House, that is not being recorded.

*(Interruptions)***

SHRI P.R. KUMARAMANGALAM: Sir, they are afraid of going to the people. They do not want to face the electorate in Pondicherry.....*(Interruptions)*

DR. BIPLAB DASGUPTA: Sir, he is talking about elections in Pondicherry. Let them face the electorate in the whole country. They can dissolve the Parliament and call for elections.....*(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seats.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: We cannot allow even four month's expenditure in the hands of this Government. If they continue like this, we shall not allow even the

vote-on-account to be passed..... *(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Nirmal Chatterjee, if you want to make a speech I will sit down and you can make a speech.

SHRI NIRMAL KANTI CHATTERJEE: It is the cynical way of their functioning. The timing is so cynical that only when they are convinced that they cannot form the Government, they dissolved the Assembly. Can we trust this Government with four months' expenditure? Can we trust this Government with Finance Bill and everything? *(Interruptions)*

SHRI P.R. KUMARAMANGLAM: One hon. Member and the hon. Minister have gone on record on contradictory facts. I think, it is necessary that this matter should go to the Committee of Privileges to find out who is telling the truth-whether it is Mr. Nirmal Kanti Chatterjee or Mr. Sahay..... *(Interruptions)*

MR. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow at 11 AM.

17.52 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 5, 1991/ Phalguna 14, 1912 (Saka)

**Not recorded.